

problems are arising out of it, including crimes, corruption, etc. I want an assurance that there will be a thorough enquiry by the CBI into it. I also want an assurance that special steps will be taken to provide for police arrangements, for which I would like a high level cell to be set up to handle the new problems. There should be a high level grievance redress cell for the police. There is a lot of discontent amongst the police and it has to be looked into. Then, crimes have doubled in Delhi since last year. About all these problems, somebody should make a statement, either the Prime Minister or the other ministers concerned. They should not ignore New Delhi.

beyond my intention that it should in any way erode the powers and privileges of members. I assure you about that. This House has laid down a certain procedure and I was asked in this House to give some ruling. I avoided giving a ruling; I did not want to, but the House insisted on it. I said, I cannot give a ruling offhand. So, I just went into the proceedings of the previous Rules Committees and also rule 353. I am told there is objection to the words "permission by the Speaker". Is there anything else?

SHRI S. M. BANERJEE (Kanpur): Also, you said it shall not form part of the record.

**RE : PROCEDURE FOR DEALING
 WITH ALLEGATIONS AGAINST
 OUTSIDERS**

SHRI S. KUNDU (Balasore): Sir, with all respect to you, I would like to say something. When I say this, I request you not to take it that I am commenting on your action. Yesterday I raised the matter about your ruling. It is my humble submission—not a comment on your ruling—that I felt yesterday that the ruling you gave, it will erode the powers and privileges given to Members under the Constitution. I pointed out to you at least two major departures. Earlier, if anybody wanted to make an allegation, he had only to intimate it to the Speaker. Now you have said that permission has to be sought. My personal opinion is, by this ruling the power given to us to make a statement in the House without fear or favour has been eroded considerably. I understand the Rules Committee which met yesterday could not discuss the matter because they were engrossed with a lot of other things. I would request you to take the House into confidence and tell us what exactly is the position. You said, the leaders of the parties and other members who are interested can talk to you. I would request you to talk to them over this matter or put the whole matter before the Rules Committee.

MR. SPEAKER: I will explain it to you. I have told the leaders who met me and sent suggestions that leave aside whether it is my ruling or not I have only referred to rule 353 and two quotations from the proceedings of the Rules Committee—I would be glad to refer it back to the Rules Committee. I relied on three things—rule 353 and two decisions of the Rules Committee. Rule 353 provides for "previous intimation" in which case I do not come into the picture.

SHRI NATH PAI (Rajapur): If you are referring it to the Rules Committee may I humbly submit that we do not proceed with further discussion?

MR. SPEAKER: I am very grateful to you for bringing it to my notice. There is a lot of misunderstanding about it. At the outset, I must assure you that it is much

MR. SPEAKER: Let me explain the position. Then you can decide what you want. Rule 353 refers to "previous intimation". But that is not adhered to sometimes. I was asked: if the member had not given previous intimation, how did I allow it? As you know; in the case of Shri Shashi Bhushan he did not give it and then there was apology. There was no necessity of going into this procedure—if he had not given previous intimation, then the member should be made to express regret in the House. I did not like it. When the previous intimation comes, the Speaker does not come in; it automatically goes; I do not come in. I do not sit as a judge and I do not scrutinise whether this has happened or this has not happened. If there is no previous intimation, then comes the question of my permission, because I did

[Mr. Speaker]

not permit it ; there is no permission because there is no previous intimation. But if you say "with previous intimation" and that is not given and then Speaker's permission is not sought, then better scrap rule 353. That is all what I want to say.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : I think you now have somewhat clarified it. But let it be categorically stated that if a member gives you intimation then he can make the allegation, whatever it is. If he has not intimated to you, then he will have to seek your permission to raise it. Is that your ruling ? If he gives intimation, then there is no question of any permission.

MR SPEAKER : If he writes, I do not come in ; so, no question of my permission.

SHRI NATH PAI : You have suggested that it will be desirable to refer the whole matter to the Rules Committee. If that is your intention, I would very much like to support it and I suggest that we better do not proceed with it here. I do not see how you reached the conclusion that 353 needs to be scrapped. It is a question of different interpretation. Till we change it your interpretation will prevail. But I submit that the whole matter should be referred to the Rules Committee, which is the competent body to deal with it.

MR. SPEAKER : Yesterday I saw some very good friends of mine were agitated over it. There is no question of obstinacy. I am the servant of the House. I am not the master of this House. The Speaker is the servant of this House. I am to be guided by your wishes. When you asked me to interpret it, I gave the genesis ; I quoted the rule and the proceedings of the Rules Committee. If you think that the previous decision of the Rules Committee on rule 353 should be reversed, you better discuss it. Then my ruling would be based on that. If the Rules Committee comes to another conclusion, my ruling will be based on that conclusion. What is the fuss about it ? *(Interruptions ...)*

MR. SPEAKER : We will now take up the next item. *(Interruptions)* As this is the last day, I assure you I will accommodate

all of you, but one at a time. I will have to move from one side to another side. Some of you should have more patience.

DR. RAM SUBHAG SINGH (Buxar) : The IAC and Air India flights are in complete doldrums and nothing is being done to correct them, because the IAC administration has gone to dogs. Therefore, something concrete should be done, not to penalise the pilots but to correct the administration and to restore the flights. The Minister should make a statement.

श्री रवि राय (पुरी) : अध्यक्ष महोदय, मैं आप की अनुमति से दो सवाल उठाना चाहता हूँ। पहला सवाल यह है कि 26 जून, 1967 को उड़ीसा विधान सभा के 25 सदस्यों और लोक सभा के 6 सदस्यों ने राष्ट्रपति को भूतपूर्व मुख्य मन्त्रियों के भ्रष्टाचार के बारे में जांच करने के लिए एक याचिका दी थी। उस समय श्री चव्हाण गृह मंत्री थे और उन्होंने उड़ीसा के मुख्य मन्त्री श्री आर० एन० सिंह देव को लिखकर दिया कि वह इसके बारे में जांच करवायें। मुख्य मन्त्री ने कहा कि उसमें कोई प्राइमा फेसी केस नहीं है। फिर श्री चव्हाण ने आग्रह किया कि किसी हाई कोर्ट या सुप्रीम कोर्ट जज को लेकर जांच करवाई जाये। सुप्रीम कोर्ट के एक भूतपूर्व जज श्री मधोलकर को लेकर जांच कमिशन बिठलाया गया। अब उस कमिशन की रिपोर्ट आ गई है और अखबारों में प्रकाशित भी हो गई है।

मैंने आप को लिख कर दिया है और मैं चाहता हूँ कि गृह मन्त्रालय की तरफ से इस रिपोर्ट को सदन पटल पर रक्खा जाये। चूंकि 25 विधान सभा के सदस्यों और 6 लोक सभा के सदस्यों ने लिखकर दिया था, इसलिए लोक सभा भी बीच में आ जाती है। भारत सरकार इससे सम्बन्धित है। इसलिए मैं आप की अनुमति से मधोलकर कमिशन का एक वाक्य पढ़कर सुनाना चाहता हूँ। वह इस प्रकार है :

"It is in the public interest, even at this point of time, to constitute a commission of inquiry against Dr. Mahatab."

Government, not by the Government of India, over the State Government's Ministers.

वह उन्होंने बाकायदा लिखकर दिया है। मैं आपकी अनुमति से मधोलकर कमिशन की रिपोर्ट की एक प्रति सदन पटल पर भी रखना चाहता हूँ।

MR. SPEAKER : I will have to consider it.

श्री राम सेवक यादव (बाराबंकी) : मैं चाहता हूँ कि मधोलकर कमिशन का प्रतिवेदन आप सदन पटल पर रखने की अनुमति दें।

श्री रवि राय : सेंट्रल गवर्नमेंट ने उड़ीसा सरकार से कहा। यहां श्री चव्हाण उपस्थित हैं, वह इस बारे में बतला सकते हैं। यह पब्लिश्ड डाकुमेंट है। आप इस पर बाद में विचार कीजियेगा और फैसला दीजियेगा। मैं आप की अनुमति से इसको सदन पटल पर रखना चाहता हूँ।

MR. SPEAKER : I will have to examine it.

SHRI SURENDRANATH DWIVEDY : If the Government is prepared to lay it on the Table of the House, it will be very good.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, AND MINISTER OF STATE, DEPARTMENT OF ELECTRONICS AND SCIENTIFIC AND INDUSTRIAL RESEARCH (SHRI K. C. PANT) : Sir, about this inquiry.....

श्री रवि राय : यह डाकुमेंट पब्लिश हो चुका है और वह गवर्नमेंट पब्लिकेशन है। मेरा दूसरा प्वाइंट यह है कि आप को मालूम होगा कि ग्राम चुनाव के पहले उड़ीसा में एक ट्रंबटर स्कैंडल के बारे में चर्चा चल रही थी। उसमें करीब 24 लाख ६० का घोटाला था। सी० बी० आई० की एन्क्वायरी भी हुई है। ग्राम प्रवेश के मामले में उन्हें 90 प्रतिशत ऐडवान्स दिया जा चुका था। मैंने इसके बारे में एक शार्ट नोटिस बवेशन भी दिया था। उसमें भारत सरकार के अफसर भी फंसे हैं और उड़ीसा सरकार के अफसर भी फंसे हैं। मैं आपके माध्यम से कहना चाहता हूँ कि सरकार इस पर रोज़नी डाले। 34 लाख रुपये का ट्रंबटर स्कैंडल हुआ, लेकिन उड़ीसा सरकार को एक भी ट्रंबटर नहीं मिला जब कि 90 परसेंट ऐडवान्स इस फर्म ने ले लिया था। इसमें सी० बी० आई० एन्क्वायरी भी हो चुकी है।

SHRI S. M. KRISHNA (Mandya) : I also want to say something so that the reply of the hon. Minister may be a comprehensive one. He referred to Orissa. May I refer to the charge-sheet that has been filed against the Government of Mysore by about 40 Members of the Mysore legislators... (Interruptions)

MR. SPEAKER : No, no. I am not allowing it. (Interruptions)

SHRI H. N. MUKERJEE (Calcutta—North-East) : Are we paid by the country to waste the time of the House? Are we paid by the country to be a part of this kind of a circus?

SHRI RAJASEKHARAN (Kanakapura) : This is incorrect. There is no end to allegations. (Interruptions)

SHRI SURENDRANATH DWIVEDY : This is a public document published by the Government of Orissa. There should be no objection to putting it on the Table.

MR. SPEAKER : I am not allowing it.

MR. SPEAKER : His position is that the commission was appointed by the State

SHRI K. C. PANT : Sir, the Chief Minister of Orissa had asked Shri Mudholkar to go into certain papers with regard to certain allegations. Shri Mudholkar gave his conclusions to the Chief Minister who had asked for them. No commission as such was

[Shri K. C. Pant]

appointed. Now it is upto the Chief Minister, the State Government there to decide about the publication of the report.

SHRI SURENDRANATH DWIVEDY : They have published it.

SHRI RABI RAY : They have published it. मैं आपके सामने रख रहा हूँ। आप इसको लाइब्रेरी में रखिये।

SHRI SURENDRANATH DWIVEDY : I think, he is not well-informed. There was no commission appointed, as he said. The commission will be appointed by the Government of Orissa on the basis of this report. The report says that a further probe is necessary and a commission should be appointed because a *prima facie* case has been established. He said that they have not published it. The Government of Orissa had published it and laid it on the Table of the Assembly. What we want is that since the Government of India was also in the picture, they should place it on the Table of the House.

MR. SPEAKER : It only shows that it relates to the State because it was laid on the Table of the Assembly.

श्री मधु लिमये (मुंगेर) : उनके कहने पर किया।

श्री रवि राय : मैंने आपको पूरा इतिहास बतलाया है कि उड़ीसा के 25 एम० एल० ए० और 6 एम० पी० राष्ट्रपति से मिले।

SHRI BAL RAJ MADHOK (South Delhi) : This "free for all" used to be allowed in the last hour of the day. It has been started right now. Let us finish the agenda first. (*Interruptions*)

श्री रवि राय : आप कह सकते हैं कि आप बाद में फैसला देंगे।

MR. SPEAKER : Unless I study it, I will not give any ruling.

श्री रवि राय : ठीक है, आप बाद में फैसला दें।

SOME HON. MEMBERS *rose*—

MR. SPEAKER : All of you are standing at a time. Have you sent any intimations to me about what you want to say? (*Interruptions*) They are all abrupt..... (*Interruptions*)

श्री मधु लिमये : मैंने लिख कर भेजा है।

SHRI J. M. BISWAS (Bankura) : Sir, when the hon. Member Shri Shashi Bhushan brought some allegations against Shri Kantilal Desai on that day, many Members of this House, through you, requested the Government to appoint an inquiry committee. The same thing was raised in the Rajya Sabha where many Members brought allegations against Shri Kantilal Desai. I want to know what is the decision of the Government as to whether they are going to appoint an inquiry committee..... (*Interruptions*.)

MR. SPEAKER : Order, order. Will you please resume your seat? (*Interruptions*) Mr. Shashi Bhushan said in this House that he will be sending those papers and the evidence to the Government for inquiry. But he is not here today..... (*Interruptions*.)

SHRI J. M. BISWAS : Not only Mr. Shashi Bhushan, in the Rajya Sabha hon. Members, Shri Chandra Shekhar and Mohan Dharja and Mr. Madhu Limaye of this House also raised a similar allegation. My point is that the Government may be asked to hold an inquiry... (*Interruptions*).

MR. SPEAKER : The House cannot proceed if you go on like this. (*Interruptions*).

SHRI R. K. AMIN (Dhandhuka) : Sir, I gave you a call attention notice on the by-election at Anandpur Sahib in Punjab where foreign interference is going on. You should ask the Minister to make a statement on that.

SEVERAL HON. MEMBERS *rose*.

SHRI J. M. BISWAS : I am not making any allegation. But allegations were brought

MR. SPEAKER : Mr. Biswas kindly sit down.

SHRI C. M. KEDARIA (Mandvi) : May I ask Mr. Shashi Bhusan to make this allegation outside this House ?

SHRI SHIVAJIRAO S. DESHMUKH (Paigbani) : You should hear this side also, Sir.

MR. SPEAKER : I think you are not competing with each other. Are you competing with each other ?

SEVERAL HON. MEMBERS rose.

MR. SPEAKER : I can call one Member, not all of you.

श्री प्रेम चन्द्र वर्मा (हमीरपुर) : उनकी बात आप सुनते हैं तो हमारी बात भी सुनिये ।

SHRI JYOTIRMOY BASU (Diamond Harbour) : I am trying to catch your eye. You promise to call me. I am waiting.

SHRI NATH PAI : I have been trying since yesterday.

SHRI K. LAKKAPPA (Tumkur) : My submission is ..

MR. SPEAKER : Mr. Lakkappa, will you please sit down. I have called Acharya Kripalani. He was trying but I have asked him not to stand up. Acharyaji.

SHRI J. B. KRIPALANI (Guna) : I would refer to the ruling that you have announced about defamatory statements made in the House and you have said that the matter will be again reconsidered in the Rules Committee and you will come to a decision.

In making the rules I have to suggest one thing. This question arose when some Bhusan—I don't remember his name—

AN HON. MEMBER : Not Padma Bhusan.

SHRI J. B. KRIPALANI : Mr. Shashi Bhusan...

MR. SPEAKER : You can put your views before the Rules Committee.

SARI J. B. KRIPALANI : I am only suggesting what the Rules Committee should do.

Mr. Shashi Bhusan certainly brought charges against somebody. He also mentioned the father's name. Care must be taken. This is an indirect reference as if father had something to do with what his son has done. I would submit that the father is not responsible for the son nor is he responsible for the mother nor the mother is responsible for the father nor the husband is responsible for the wife

MR. SPEAKER : Either the Rules Committee should provide it or we should have no son, no father, no mother otherwise.

SHRI M. R. MASANI (Rajkot) : Should we not go back to the agenda ? You should please stick to the rules.

MR. SPEAKER : After all some Members have written to me....(Interruptions). How can I ignore that ? Certain members have asked me. If you had also sent to me, I could not have gone without dealing with that.

SHRI M. R. MASANI : Let us finish the agenda and give them time later.. (Interruptions).

SHRI NATH PAI ; Like advance booking on the Indian Railways, since yesterday I have been trying to catch your eye.

MR. SPEAKER : It is not a voluntary act of catching the eye. People throw and thrust themselves in my eye. I simply can't help it...(Interruptions). Before I call you somebody else enters by force into my eye. What can I do ?

श्री मधु लिमये : पिछली बार आप की अनुमति से सूती कपड़े की मिलों के द्वारा नियंत्रित कपड़े के उत्पादन के बारे में जो कानूनी उल्लंघन वगैरह हो रहे हैं, उसकी प्रोर मैंने आपका ध्यान खींचा था। जब किसी मामले को आपकी अनुमति से हम उठाते हैं तो

[श्री मधु लिमये]

क्या सरकार का यह कर्त्तव्य नहीं होता है कि वह उसका खुलासा करे। मैंने इस बात की ओर आपका ध्यान दिलाया था कि 25 प्रतिशत कपड़े का उत्पादन नियंत्रित कपड़े का करने के बारे में नियम है और अगर वह नहीं होता है तो एक मीटर पर छः पैसे जुर्माना देना पड़ता है। तकरीबन सभी मिलें सुपर-फाइन कपड़े का उत्पादन करती हैं और छः पैसे जुर्माना प्रति मीटर दे देती हैं क्योंकि सुपरफाइन कपड़े पर चालीस पैसे से लेकर साठ पैसे तक उनको मुनाफा होता है। अब टैक्सटाइल मिलों का मामला केन्द्रीय सरकार के अधीन है और विदेश व्यापार मन्त्री को इसके बारे में वक्तव्य देना चाहिये था कि सरकार इसके बारे में क्या करने जा रही है। लेकिन इतने दिनों के बाद भी सरकार ने वक्तव्य नहीं दिया। आज सदन स्थगित होने से पहले आप सरकार को आदेश दें कि वह इसके बारे में वक्तव्य दे।

आज चौथी योजना पर बहस होने वाली है। लेकिन आप जानते हैं कि उसके लिए समय नहीं है। मैंने एक प्रस्ताव इस तदन को बरखास्त करने के बारे में राष्ट्रपति को सिफारिश करने हेतु आपके पास भेजा था। आप की राय में यह अगर संविधान और नियमों के विपरीत न हो तो आप उस पर बहस कराइये। मैंने डा० राम सुभग सिंह, श्री अटल बिहारी बाजपेयी, प्रो० रंगा, आदि विरोधी दलों के नेताओं से बात की है और सभी की राय यह है कि उस पर बहस होनी चाहिये और बहस करने का मौका सदन को दिया जाना चाहिये। चौथी योजना पर बहस तो हो नहीं सकती है, इस वास्ते कम से कम इसके लिए आप एक ठेक घंटा निकालिये और सभी विरोधी दलों की जो इच्छा है, उसकी पूर्ति आप करिये।

श्री अटल बिहारी बाजपेयी (बलरामपुर) : यह प्रस्ताव बड़ा महत्वपूर्ण है। अपने घर

जाने से पहले हम निश्चित करके जाना चाहते हैं कि हमें चुनाव के मैदान में उतरना है या फिर सदन में वापिस आना है।

डा० राम सुभग सिंह : श्री लिमये के प्रस्ताव पर बहस का मौका दिया जाना चाहिये। मैं इसका समर्थन करता हूँ।

SOME HON. MEMBERS—*rose.*
(*Interruptions.*)

MR. SPEAKER : Have you sent me intimation of any notices ? I am dealing with only those about whom I have intimation.

SHRI JYOTIRMOY BASU : Those letters have been sent.

MR. SPEAKER : Did you send intimation ?

SHRI JYOTIRMOY BASU : I have written to you, Sir.

MR. SPEAKER : Have you given intimation ? I don't find it here anywhere.

श्री मधु लिमये : मैंने जो सुझाव रखा है उस पर आप कुछ निर्णय देंगे ? जो भी आपका निर्णय होगा, मैं मान लूंगा।

अध्यक्ष महोदय : वक्त कहां से निकालेंगे ? निर्णय दे भी दूँ तो वक्त कहां से निकलेगा ?

SHRI JYOTIRMOY BASU : Sir, 2½ lakh of jute-mill workers are on strike since the last 10 days. The owners are funny and greedy. Will the Government go into this matter and settle the dispute ?

SHRI H. N. MUKERJEE : It is a very important subject.

MR. SPEAKER : I have not received any intimation from either of you.

SHRI H. N. MUKERJEE : How is it that you are shutting out such an important matter ? Suddenly you announce that you are calling people on the basis of intimations. There is nothing here in the rules for that purpose. You, Sir, are a stickler for rules

and you should, therefore, observe the rules. There is nothing in the rules which provides for this. Suddenly, we are taken by surprise, and you are asking some hon. Members to raise some subjects on the basis of intimations...

MR. SPEAKER : Why is the hon. Member frowning so much ? Today is the last day of this session after which we are adjourning ..

SHRI H. N. MUKERJEE : You are allowing all kinds of sundry subjects to be raised, but you are not allowing this jute strike to be raised here ..

MR. SPEAKER : Why is the hon. Member frowning at me ?

SHRI H. N. MUKERJEE : I would very much like to know whether the Chair has any right suddenly to say that it would call Members on the basis of intimations that it has received because of some private conversations held elsewhere.

MR. SPEAKER : I do not accept his argument. The hon. Member himself sometimes gets up...

SHRI H. N. MUKERJEE : I do not get up, and I was not getting up today. But when you shut out the jute strike, which is a very important subject, and everybody recognises it, then naturally one feels annoyed...

MR. SPEAKER : It is not right for the hon. Member to say that ..

SHRI H. N. MUKERJEE : You have given a good-bye to all the rules, and yesterday you gave a ruling about it. (*Interruptions*) Why do you want to shut out the jute strike ?...

SHRI LOBO PRABHU (Udipi) : Please go back to the Order Paper.

SHRIMATI SHARDA MUKERJEE (Ratnagiri) : Why should some hon. Members held the House to ransom ? Please go back to the Order Paper.

SHRI JYOTIRMOY BASU : If Government do not settle the jute strike, it will

mean a calamity for the workers and a loss of national wealth.

In Siliguri, after the new Preventive Detention Act has been started, one boy by name Sarkar, when he was going to see his father in the hospital was arrested and taken away. Let Government make a statement about it.

Then, as a result of the abolition of the light railway in West Bengal, 40,000 passengers are suffering, and it creates a lot of hardship for the workers also...

MR. SPEAKER : Let the hon. Member please sit down. I am not going to allow him to go on.

श्री मुहम्मद इस्माइल (बैरकपुर) : अध्यक्ष महोदय, सरकार को जूट मिलों की स्ट्राइक के बारे में स्टेटमेंट देना चाहिए। ... (व्यवधान) ... अगर आप मजदूरों की हेलप नहीं करेंगे, तो किसकी करेंगे ? ... (व्यवधान) ... 2, 30 लाख लोग बेरोजगार हो गये हैं, लेकिन सरकार कुछ नहीं कर रही है। ... (व्यवधान) ...

MR. SPEAKER : I am not going to allow him. Let the hon. Member sit down.

श्री मुहम्मद इस्माइल : सरकार ने इस बारे में स्टेटमेंट क्यों नहीं दिया है ? प्रधान मन्त्री को स्टेटमेंट देना चाहिए। ... (व्यवधान) ...

MR. SPEAKER : Let Shri H. N. Mukerjee help me in controlling the Member from his party...

SHRI H. N. MUKERJEE : No, it is for you to control the Members.

श्री मुहम्मद इस्माइल : यह स्टेट सबजेक्ट नहीं है। बंगाल में प्रैजिडेंट्स रूल है कम से कम प्रधान मन्त्री इस बारे में एक बयान दें। ... (व्यवधान) ...

SHRI K. N. TIWARY (Bettiah) : Nothing that he says should be allowed to go on record.

MR. SPEAKER : The hon. Member is speaking without my permission. I am sorry. What he says will not be put on record. It is not going on record. Let him sit down.

SHRI MOHAMMAD ISMAIL : **

(Shri Mohammad Ismail then left the House)

DR. MAITRAYEE BASU (Darjeeling) : I had raised this point about the strike of the jute workers the other day and the Minister of Foreign Trade then said that he would make an appeal to the workers. What appeal has he made ? I do not want to shout. But this is a serious matter affecting 2½ lakh workers in a very important industry I would request you to ask the Minister to make a statement.

श्री शिवचन्द्र भा (मधुवनी) : अध्यक्ष महोदय, मेरा पायंट आफ आर्डर है ।

अध्यक्ष महोदय : श्री भा दो मिनट में अपनी बात कह दें ।

श्री शिवचन्द्र भा : अध्यक्ष महोदय, पहली बात तो यह है कि जहां तक इस हाउस में तथा कथित डीफेमेटरी बात कहने का संबंध है, उसके बारे में प्रोजीसर यह नहीं है कि आपसे परमिशन ली जाये। उसके अलावा और भी नियम हैं, जिनके अनुसार कानसिस्टेंटली चलना होगा। वैसे प्रोजीसर आपके हाथ में है। आप सब कुछ एक्सपंज करा दीजिए। जो कुछ भी हम कहें, आप उस सबको एक्सपंज करा दीजिए। आज आपने प्रोजीसर के बारे में कहा है कि जिन सदस्यों ने आपको लिखकर नोटिस नहीं दिया है, उनका नहीं बुलाया जायेगा। श्री एस० एम० बनर्जी अभी बोले हैं। मैं यह जानना चाहता हूँ कि क्या उन्होंने आपको लिखकर नोटिस दिया है। आप जानते हैं कि जब कभी किसी बिल के इन्ट्रोडक्शन का विरोध करने की बात आती है, तो मैं हफेशा आपको लिखित नोटिस देता हूँ। अगर आपने

यह प्रोजीसर तय किया है कि जिसने आपको लिखकर नोटिस दिया है, केवल उसी को बुलाया जायेगा, तो आप उस पर कानसिस्टेंटली चलिये। उदाहरण के लिए कल मैं दैयिली को संविधान के आठवें शिड्यूल में शामिल करने के बारे में बोला था, हालांकि मैंने कोई नोटिस नहीं दिया था। मेरा निवेदन यह है कि सदस्यों को बुलाने के बारे में आप जो भी प्रोजीसर बनायें, आप कानसिस्टेंटली उस पर चलें।

आज की कार्य-सूची के आइटम 28 में कहा गया है कि फोर्थ फाइव-यीअर प्लान 1969-74 पर, जो 18 मई, 1970 को हाउस के टेबल पर रखी गई थी, विचार किया जाये। मैं समझता हूँ कि आज उस पर डिसकशन नहीं हो पायेगा। आप जानते हैं कि इस प्लान का प्रिफेस, भूमिका, भी सदन के टेबल पर रखी गई थी और मन्त्री महोदय ने कहा था कि वह भी फोर्थ फाइव-यीअर प्लान का एक अंग है। मैं आप से यह जानना चाहता हूँ कि क्या फोर्थ फाइव-यीअर प्लान के साथ उसके प्रिफेस पर भी बहस होगी या नहीं, क्योंकि कार्य-सूची में प्रिफेस का कोई डिस्कशन नहीं किया गया है। एक तो यह इनकानसिस्टेंसी है। ... (व्यवधान) ... अध्यक्ष महोदय, आप व्यवस्था देख लीजिए, नहीं तो फिर व्यवस्था चलेगी नहीं...

अध्यक्ष महोदय : आर्डर-आर्डर ।

श्री शिव चंद्र भा : आप व्यवस्था चलाइए। यह मीनू मसानी ताली दे रहे हैं, यह क्या बोल लेंगे यहां पर ? ... (व्यवधान) ... अमेरिकी साम्राज्यवादी, तुम तालियां दे रहे हो, तुम बोल लोगे यहां पर ? मैं देख लूंगा ... (व्यवधान) ...

श्री रवि राय : अध्यक्ष महोदय, आप

इन्को इजाजत दिए है प्वाइंट आफ आर्डर उठाने के लिए तो इनकी बात सुनिए। आपकी अनुमति से यह उठा रहे हैं, तो आप इनको एक मिनट सुन लें।

MR. SPEAKER : Do not quarrel with the Speaker also. I am doing my best in spite of all this. I have no other capacity. My throat has gone hoarse. I have rung the bell thrice. I am using the electric bell now. This is note point of order.

श्री शिव चंद्र भ्मा : अध्यक्ष महोदय, दूसरी बात यह है सदन का सत्र जब खत्म होगा हम लोग अपने-अपने क्षेत्र में जाएंगे ... (व्यवधान) ...

SHRI BAL RAJ MADHOK : Please go on with the agenda.

MR. SPEAKER : You have tried your own device. The House tried its own device and it has failed. I have tried all means, I have failed. The House tried all means, they have failed. The only thing that I can do is to ask the Member to withdraw from the House which I do not want to do on the last day.

That is a suggestion, and not a point of order, that this has not been discussed and that it should be discussed. How can it be a point of order ? I request you to kindly sit down within half a minute.

श्री शिव चन्द्र भ्मा : एक मिनट सुन लीजिए। यह प्रिन्सिपल के खाते का जो मामला था उस पर सुप्रीम कोर्ट का फैसला हुआ है, उसके बारे में हम लोग अपने क्षेत्र में जाएंगे तो जनता हम से पूछेगी और हम अपने मन के मुताबिक उसके सामने अपनी बात कहेंगे, इसलिए जरूरी है कि इसके बारे में कोई एक निश्चित नीति सरकार की तरफ से आनी

चाहिए ताकि हम जनता को समझा सकें क्यों कि जनता चाहती है कि इसका खारजा हो ... (व्यवधान) ...

MR. SPEAKER : Do you think you can run this Parliament if all of you do like this ?

12.54 hrs.

PAPERS LAID ON THE TABLE

Decisions on Aeronautics Committee's Recommendations

THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM) : I beg to lay on the Table a statement containing the decisions taken on the recommendations of the Aeronautics Committee [Placed in Library. See No. LT—4608/70]

Review on the Working of Central Road Transport Corporation, and Statement Showing action Taken by Government on Various Assurances, etc.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : I beg to lay on the Table :

- (1) A copy of the Review (Hindi and English versions) by the Government on the Working of the Central Road Transport Corporation Limited, Calcutta, for the year 1968-69, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT—4609/70]
- (2) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :—

(i) Supplementary Statement No. XXX	Fourth Session, 1968
(ii) Supplementary Statement No. XXIV	Fifth Session, 1968
(iii) Supplementary Statement No. XVII	Sixth Session, 1968
(iv) Supplementary Statement No. XXII	Seventh Session, 1969
(v) Supplementary Statement No. XII	Eighth Session, 1969
(vi) Supplementary Statement No. X	Ninth Session, 1969
(vii) Supplementary Statement No. XI	Tenth Session, 1970
(viii) Supplementary Statement No. II	Eleventh Session, 1970

[Placed in Library. See No. LT—4610/70]